

(4)

23-12-99 PT

17/12/99

As no DB is
Court No. 2. The matter
is adjourned to 23/12/99.

Mr. S.P. Inamdar Adv (for holding for
(Mr. Acharya Adv) prays for
an adjournment. Adjed to
7/1/2000 final hearing.

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*Ch
J.D.Y.-key.*

Dated : 7/1/2000

Heard both sides.
On the request of
Counsel for the applicant,
the matter is adjourned
to 31/1/2000.

BNS

(S.L.Jain)
M(J)

(B.N.Bahadur)
M(A)

M

31/1/2000-24 (278/95)
None for the Applicant.
Shri V.S. Masurkar for
Respondents.

As one last chance, the
case is posted to 1/3/2000. If
there is no representation on the
next date, the case will be
dismissed for default.

(S.L.Jain)
MEMBER(J)

(B.N.BAHADUR)
MEMBER(A)

Per Tribunal (19)

Date:

1/3/2000

Applicant in person / by Mr. Deharia

Advocate / Respondent by Mr. Masurkar

Counsel True or

The matter adjourned to 6/4/2000
for final hearing

Dy. Registrar

OA 278/95

Date : 6.4.2000

Applicant by Shri R.D. Deharia, Counsel
and Respondents by Shri V.S. Masurkar, Counsel.

The Learned Counsel for the applicant
stated that Applicant No.1 is no more since last
more than 3 months. He also stated that the
Applicant Nos.2,3,6 & 7 have retired.

In view of the fact stated above, the
Applicant No.1 is no more since last more than
3 months, the claim stands abated, O.A. stands
disposed of accordingly with no order as to
costs.

S.L. Jain

(S.L. Jain)
Member (J)

B.N. Bahadur

(B.N. Bahadur)
Member (A).

H.

Final Judgement despatched
to Applicant/Respondent(s)
on 19/4/2000

3/5/00